S.O. (E). – In exercise of the powers conferred by clauses (b) and (c) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect taxes and Customs hereby makes the following further amendments in the notification of the Government of India, No. 63/1994-Customs (N.T) dated the 21st November, 1994, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 830 (E), dated the 21st November, 1994, namely: -

In the said notification, in the first proviso, the item (iii) shall be omitted.

(F.No.550/26/2012-LC)

(Gunjan Kumar Verma)
Under Secretary to the Government of India

Note: The principal Notification was published in the Gazette of India, Extraordinary vide S.O. 830(E), dated the 21st November, 1994 and was last amended vide Notification No. 50/2017-Customs (N.T.), dated the 24th May, 2017, published in the Gazette of India, Extraordinary Part-II, Section 3, sub-section (ii) vide S.O. 1684(E), dated the 24th May, 2017.